

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "SMC-1" NEW DELHI

BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER  
AND SHRI B.R.R. KUMAR, ACCOUNTANT MEMBER

आ.अ.सं./I.T.A No.7286/Del/2018  
निर्धारणवर्ष/Assessment Year:2010-11

Satya Prakash Flat No. 317, Sathi Apartments, Sector-9, Rohini, Delhi.	बनाम Vs.	ITO Ward 24(1), New Delhi.
PAN No. AAFPP8030Q		
अपीलार्थी Appellant		प्रत्यर्थी/Respondent

निर्धारितीकीओरसे /Assessee by	None (withdrawal of application)
राजस्वकीओरसे /Revenue by	Shri Prakash Dubey, Sr. DR

सुनवाईकीतारीख/ Date of hearing:	19.01.2021
उद्घोषणाकीतारीख/Pronouncement on	19.01.2021

आदेश /O R D E R

PER BHAVNESH SAINI, J.M.

This appeal by assessee has been directed against the order of Ld. CIT(Appeals)-8, New Delhi dated 13.09.2018 for AY 2010-11.

2. Ld. Counsel for assessee in the application placed on record requested to withdraw the appeal as the matter is settled in Vivad se Vishwas Scheme, 2020 and Form No. 3 has already been issued.

3. In view of the above, appeal of assessee is dismissed as withdrawn.

Order pronounced in the open court on 19.01.2021.

**Sd/-**  
**(B.R.R. KUMAR)**  
**ACCOUNTANT MEMBER**

**Sd/-**  
**(BHAVNESH SAINI)**  
**JUDICIAL MEMBER**

Dated: 19.01.2021

*\*Kavita Arora, Sr. P.S.*

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT (DR)/Guard  
file of ITAT.

**By order**

**Assistant Registrar, ITAT: Delhi Benches-Delhi**